



**HIGH COURT OF SIKKIM**  
Record of Proceedings

**WP(C) No. 51 of 2023**

KRISHNA KUMARI CHETTRI AND ORS.

PETITIONERS

VERSUS

UNION OF INDIA & ORS.

RESPONDENTS

**Date: 29/11/2024**

**CORAM :**

**HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.**

For Petitioner	:	Mr. A. Moulik, Sr. Advocate with Mr. Ranjit Prasad, Ms Laxmi Khawas and Ms Neha Kri. Gupta, Advocates
For respondent No.1	:	Ms Sangita Pradhan, Deputy Solicitor General of India with Ms Natasha Pradhan and Ms Sittal Balmiki, Advocates
For Respondent No.2	:	Mr. Sudipto Mazumdar, Senior Advocate (through V.C.) with Ms Gita Bista, Ms Pratikcha Gurung and Mr. Dipendra Chettri, Advocates
For Respondents No. 3 to 6	:	Mr. Zangpo Sherpa, Addl. Advocate General Mr. Sujan Sunwar, Asst. Govt. Advocate

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The learned counsel for the petitioner submits that he desires to withdraw this writ petition with liberty to approach the Arbitrator under the provisions of the National Highways Act, 1956.

Liberty is not necessary if the law permits the petitioners to approach the Arbitrator under the provisions of the National Highways Act, 1956. In such view of the matter, he is permitted to withdraw the writ petition.

Accordingly, the writ petition stands disposed as withdrawn.

**Judge**

Index : ~~Yes~~ / No  
Internet : Yes / ~~Ne~~

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